

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

CP No. 060/00128/2015 in

O.A No. 060/00707/2014

Date of decision -07.10.2015

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. RAJWANT SANDHU, MEMBER (A)**

Varun Bansal S/o Late Sh. Raj Kumar S/o Sh. Nand Kishore Bansal,
Resident of House No. 27, Bharat Nagar, Bathinda (PB).

..... Petitioner

Versus

1. Sh. Subash Chandra Khuntia, Secretary (DOSEL) of Human Resource Development, Room No. 302, C-Wing, Shastri Bhawan, Rajendra Prasad Road, New Delhi, Delhi-110001 under Government of India.
2. Sh. Santosh Kumar Mall, Commissioner, KVS (HQRS), 18th Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
3. Mr. J.M. Rawat, Deputy Commissioner, KVS (RO), Sector 31-A, SCO-72-73, Chandigarh.

Present: Petitioner in person.
Sh. R.K. Sharma, counsel for the respondents.

ORDER (ORAL)

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

The present C.P has been filed against the respondents on the ground that they have not complied with the direction of this court as contained in order dated 30.03.2015 whereby the authorities were directed to consider and decide the claim of the petitioner for

interest on account of delayed payments of the death-cum-retiral dues in accordance with law within a period of two months.

2. Sh. R.K. Sharma, learned counsel for the respondents submitted that the respondents have complied with the direction of this court as contained in order dated 30.03.2015 by passing a reasoned and speaking order dated 09.07.2015 and rejected the claim of the petitioner as he is not entitled to the interest. He prayed that the present C.P may, therefore, be dismissed.

3. We have perused the order dated 30.03.2015 passed by this Tribunal and the order dated 09.07.2015 passed by the respondents in compliance to the directions of this court.

4. The direction of this court was only to consider/decide the claim of the petitioner which the respondents have done by passing order dated 09.07.2015 legality of which cannot be challenged in the contempt proceedings. We are convinced that the respondents have complied with the order of this court. Accordingly, the present C.P is dismissed. However, if the petitioner is aggrieved by the order of the respondents, he is always at liberty to challenge the same on original side because in C.P, he cannot agitate an issue which was not before us in the main O.A.

5. Notices issued to the respondents are discharged.



(SANJEEV KAUSHIK)
MEMBER (J)



(RAJWANT SANDHU)
MEMBER (A)

Dated: 07.10.2015.

'jk'